

ITEM NO.14

COURT NO.13

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 16-18/2016 in Petition(s) for Special Leave to Appeal (C)
Nos. 22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 745/2014 19/05/2015 in CWJC No. 16016/2013 19/05/2015 in LPA No. 14965/2013 19/05/2015 in CWJC No. 20143/2013 19/05/2015 in LPA No. 1306/2014 19/05/2015 in LPA No. 766/2014 passed by the High Court of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC. Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)

(For intervention)

Date : 15/02/2016 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
[IN CHAMBERS]

For Petitioner(s) Mr. Anurag Pandey, Adv.
Mr. Reena Pandey, Adv.
Mr. Ashish Kr. Mishra, Adv.

For Respondent(s) Mr. Arun K. Sinha, Adv.
Mr. Sumit Sinha, Adv.

Mr. Chandra Prakash, Adv.

Mr. Gopal Singh, Adv.
Ms. Varsha Poddar, Adv.

Mr. Lakshmi Raman Singh, Adv.

Mr. Subhro Sanyal, Adv.

Mr. Manish Kr. Choudhary, Adv.
Mr. Himanshu Setia, Adv.
Ms. Namita Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In this matter, notice was issued by this Court on

14.8.2015. There are 83 respondents in SLP(C) No.22304/2015, 43 respondents in SLP(C) No.22305/2015 and 13 respondents in SLP(C) No.22306/2015.

Office Report dated 13.2.2015 indicates that some of the respondents in the aforesaid three special leave petitions are not yet served. Learned counsel appearing for some of the respondents who have been served, submit that most of the unserved respondents are also respondents in one special leave petition or the other.

In the circumstances, let the special leave petitions themselves be listed before the Court with Office Report dated 13.2.2015.

Intervention application also be listed along with the main matter.

(SWETA DHYANI)
SR.P.A.

(MADHU NARULA)
COURT MASTER